

F.No.404/154/76-ITCC
Central Board of Direct Taxes

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New Delhi, the 14th July, 1976.

O R D E R

No. 1391 (F.No.404/154/76-ITCC): In pursuance of Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri N.D. Sanghi, authorised by the Central Government to exercise the powers of a Tax Recovery Officer under sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), shall concurrently exercise jurisdiction in respect of all the areas comprised within the Union Territory of Delhi.

2. The jurisdiction conferred upon Shri S.K. Jain under Board's Order No. 469 (F.No.404/177/73-ITCC) dated 27th August, 1973 is hereby withdrawn with effect from the date Shri N.D. Sanghi takes over as Tax Recovery Officer.

3. This Order shall come into force with effect from the date Shri N.D. Sanghi, takes over charge as Tax Recovery Officer.

(V.P. Mittal)

Secretary, Central Board of Direct Taxes

Copy forwarded to:-

1. The Commissioner of Income-tax, Delhi I, New Delhi with reference to his D.O. letter No. EST.1/TROs/Notification/76-77/258 dt PA dated the July, 1976.

2. Bulletin Section (DI. BS.P), New Delhi.

Secretary, Central Board of Direct Taxes